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Date: 25/12/2025

(2019) 08 CHH CK 0083 Chhattisgarh High Court

Case No: WP227 No. 629 Of 2019

Ajay Kumar Reddy APPELLANT

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Rajshree RESPONDENT

Date of Decision: Aug. 13, 2019

Acts Referred:

• Constitution Of India, 1950 - Article 227

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Ajay Kumar Reddy

Final Decision: Dismissed

Judgement

Sanjay K. Agrawal, J

- 1. By the impugned order dated 29/07/2019, petitioner's application for re-examination of the respondent/applicant namely Rajshree Naidu has been
- rejected by learned family Court against which this writ petition under Article 227 of the Constitution of India has been preferred by the petitioner.
- 2. Learned petitioner in person submits that another opportunity be granted to him to re-examine the respondent/applicant in view of the subsequent
- event that the respondent/applicant has filed a number of documents after her examination and her re-examination is necessary for just and proper
- adjudication of the matter.
- 3. I have heard learned petitioner in person at length and perused the records.
- 4. Learned family Court has clearly recorded a finding that the petitioner herein was granted sufficient time to cross-examine respondent/applicant,

which he did on two occasions i.e. on 13/10/2016 and 28/11/2016 and she had been cross-examined on behalf of the petitioner. Moreover, learned

family Court has also held that a similar application was filed by the petitioner earlier too, for cross-examination of the respondent/applicant, which

was rejected. After hearing the petitioner and after going through the records, I do not find any perversity or illegality in the impugned order as the

respondent herein has already been subjected to cross-examination at the instance of the petitioner.

5. The writ petition deserves to be and is accordingly dismissed, without notice to the other side. No order as to cost(s).